

  
**भारत का राजपत्र**  
**The Gazette of India**

प्रसिध्दकरण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 17]

नई दिल्ली, मंगलवार, जनवरी 28, 1969/माघ 8, 1890

No. 17]

NEW DELHI, TUESDAY, JANUARY 28, 1969/MAGHA 8, 1890

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF EXTERNAL AFFAIRS

NOTIFICATION

*New Delhi, the 28th January 1969*

G.S.R. 212.—In exercise of the powers conferred by Section 24 of the Passports Act, 1967 (15 of 1967), the Central Government hereby makes the following rules to amend the Passports Rules, 1967, namely:—

1. These rules may be called the Passports (Amendment) Rules, 1969.
2. In Schedule I to the Passports Rules, 1967, for the entries against serial No 7, the following entries shall be substituted, namely:—

“(a) Chief Commissioner, Union territory of the Andaman and Nicobar Islands, Port Blair.

The Union territory of the Andaman and Nicobar Islands.

(b) Deputy Commissioner, Union territory of the Andaman and Nicobar Islands, Port Blair.

The Union territory of the Andaman and Nicobar Islands.

(c) Chief Secretary, Andaman and Nicobar Administration, Port Blair.

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[No. F. VI/401/69/68.]

V. H. COELHO, Secy.